

18.05 hrs.

PAPERS LAID ON THE TABLE—
—Contd.

Notifications under customs Act and Central Excise Rules

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): Sir, I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:—

(i) Notification No. 29/83-customs published in Gazette of India dated the 25th February, 1983 regarding exemption to components required for the manufacture fuel-efficient small cars of engine capacity not exceeding 1000 cc in excess of the basic customs duty of 25 per cent per cent *ad valorem*.

(ii) Notification No. 29A/83 Customs published in Gazette of India dated the 25th February, 1983 regarding exemption to components required for the manufacture of fuel-efficient small cars of engine capacity not exceeding 1000 cc in excess of 15 per cent *ad valorem* auxiliary duty of customs.

(iii) Notification No. 30/83-Customs published in Gazette of India dated the 25th February, 1983 regarding exemption to components required for the manufacture of fuel-efficient two-wheeled motor vehicles in excess of the basic customs duty of 25 per cent *ad valorem*.

(iv) Notification No. 30A/83-Customs published in Gazette of India dated the 25th February, 1983 regarding exemption to components required for the manufacture of fuel-efficient two-wheeled motor vehicles in excess of 15 per cent *ad valorem* auxiliary duty of customs.

(2) An explanatory Memorandum (Hindi and English versions) in regard to the notifications mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) Notification No. 26/83-Central Excises published in Gazette of India dated the 25th February, 1983 together with an explanatory memorandum regarding exemption to fuel-efficient small cart of engine capacity not exceeding 1000cc. in excess of 15 per cent *ad valorem* (basic).

(ii) G.S.R. 103(E) published in Gazette of India dated the 25th February, 1983 together with an explanatory memorandum regarding full exemption from excise duty on bare copper wires of 30 SWG and finer (thinner) than 30 SWG proved so the satisfaction of the Assistant Collector of Central Excise to be intended for the manufacture of limitation zari.

18.07 hrs.

RELEASE OF MEMBERS

MR. DEPUTY-SPEAKER: I have to inform the House that the following wireless message dated 24th February, 1983, addressed to the Speaker, Lok Sabha, has been received from the Superintendent District Jail, Sagar, M.P., today:—

“Shri Ramprasad Ahirwar, M.P., was released under sections 151|107|116 Cr. P.C. on 23rd February 1983 and detained in other case under sections 143 448|153 IPC under the warrant of Chief Judicial Magistrate, Sagar. Now Shri Ramprasad Ahirwar, M.P: has been released from jail on 24th February 1983 under orders of Chief Judicial Magistrate, Sagar”

MOTION OF THANKS ON PRESIDENT'S ADDRESS—Contd.

MR. DEPUTY-SPEAKER: Now, Mrs. Vidya, you can continue

श्रीमती विद्या चंनुपति : : उपाध्यक्ष महोदय, हमारी प्रधान शंत्री श्रीमती इन्दिरा गंधी के नेतृत्वों जो प्रोग्राम्स लिए गए हैं उनको राष्ट्रपति के अभिभाषण में दिया गया है। जो बीस